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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ O.M.P.(I) (COMM.) 291/2025

NAYARA ENERGY LIMITED .....Petitioner

Through: Mr. Rajiv Nayar and Mr. Dayan Krishnan, Sr. Advs. with Mr. Samrat Sengupta, Mr. Aayush Agarwala, Mr. Adarsh Agarwala, Mr. Rahul Kumar Yadav, Mr. Abhishek Verma, Mr. Siddhant Jaiswal, Mr. Sourav Dutta, Mrs. Divyanshi Bansal and Ms. Adya Singh, Advs.

versus

MICROSOFT CORPORATION (INDIA) PVT. LTD.
.....Respondent

Through: None.

**CORAM:**
**HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV**

**O R D E R**

**% 28.07.2025**

1. Heard Mr. Rajiv Nayar and Mr. Dayan Krishnan, learned senior counsel appearing for the petitioner. They have submitted that on account of the unilateral decision taken by the respondent, whereby they have stopped providing the services to the petitioner, the petitioner is immensely prejudiced.

2. They contend, therefore, in the meantime, the respondent be directed to continue to provide the services under the Microsoft Business and Service Agreement (MBSA).

3. They have taken the Court through various terms and conditions

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under the MBSA, and contend that such a unilateral decision taken by the respondent is unacceptable in law.

4. On the petitioner taking necessary steps, let notice be issued to the respondent through all permissible modes, returnable on 30.07.2025.

5. In addition, the respondent also be served through *dasti* mode.

6. Let the requisites be filed during the course of the day. Let the notice be handed over by tomorrow. Let the affidavit of service be also filed by tomorrow.

**PURUSHAINDRA KUMAR KAURAV, J**

**JULY 28, 2025/p/sp**

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